

(b) if so, the measures taken by the Department of Personnel and Administrative Reforms and the Department of Home Affairs for strengthening of the administration in tribal areas and the funds provided since the year 1975 up to the end of 1980 from his Ministry, Department-wise;

(c) if the detailed measures have not yet been taken, the reasons for delay by his Ministry therefor; and

(d) the steps taken by his Ministry has responsible for Tribal Development and Sub-plan so far to ask other departments of the Ministry to do so?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) Yes, Sir. In the Sixth Five Year Plan period a sum of Rs. 470 crores has been set apart as special Central assistance for distribution among tribal Sub-plan States.

(b) The Department of Personnel & Administrative Reforms in the Ministry of Home Affairs deals with services. It contributes to the development of administration in the tribal areas through organisation of training courses from time to time for personnel working in the tribal areas. Besides, the Ministry of Home Affairs appointed in 1978 a Working Group under the Chairmanship of the Secretary, Deptt. of Personnel, on administrative arrangements and personnel policies in tribal areas. The Seventh Finance Commission made an award of Rs. 42.63 crores for the period 1979-84 for upgradation of standards of tribal administration and the award is being routed through the Ministry of Home Affairs.

(c) and (d). Do not arise.

Guideline to States for Stoppage of Torture to Prisoners

3129. PROF. MADHU DANDAVATE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any Central guidelines have been issued to States to ensure

that torture of prisoners in jail through methods such as blinding must be eschewed; and

(b) if so, what is the reaction of States thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b). "Prisons" being a State subject, the regulation and control of prisons and maintenance of prisoners fall within the administrative jurisdiction of State Governments. The State Governments have been urged to revise their jail manuals keeping in view the guiding principle that the prison system should not, except as incidental to justifiable segregation or maintenance of discipline, aggravate the suffering inherent in the situation. The States are in agreement with this approach.

Shifting of Assistant Recruiting Officer from Hamirpur (H.P.)

3130. PROF. NARAIN CHAND PARASHAR: Will the Minister of DEFENCE be pleased to state:

(a) whether it is proposed to shift the office of the Assistant Recruiting Officer from Hamirpur in Himachal Pradesh to any other place; and

(b) if so, the reasons therefor when it has been working to the satisfaction of all concerned at Hamirpur?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) No, Sir.

(b) Does not arise.

Instructions to Census Staff in States for Recording of Mother Tongue in Census, 1981

3131. PROF. NARAIN CHAND PARASHAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any instructions have been issued to the Census Staff in the

various States to record the 'mother tongue' in the Census, 1981 as stated by the people;

(b) if so, the exact nature of instructions issued in this regard; and

(c) whether any arrangements have been made to ensure the implementation of these instructions and whether any action would be taken against the defaulters on receipt of complaints?

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS
(SHRI YOGENDRA MAKWANA):

(a) Yes, Sir.

(b) The instructions are reproduced below:

"Mother tongue is the language spoken in childhood by the person's mother to the person of the mother died in infancy, the language mainly spoken in the person's home in childhood will be the mother tongue. In the case of infants and deaf mutes, the language usually spoken by the mother should be recorded. In case of doubt, the language mainly spoken in the household may be recorded.

Record mother tongue in full, whatever be the name of the language returned by the respondent and do not use abbreviations.

Please note the following :

(i) You are not expected to determine if the language returned by a person is a dialect of another language.

(ii) You should not try to establish any relationship between religion and mother tongue.

(iii) You are bound to record the language as returned by the person as his mother tongue and you should not enter into any argument with him/her and try to record any language other than what is returned; and

(iv) if you have reasons to suspect that in any area due to any organised movement the mother tongue is not being truthfully returned, you should record the mother tongue as actually returned by the respondent and make a report to your supervisory officers for verification. You are not authorised to make any correction on your own.

The mother tongue as returned by the respondents should be recorded in full on the lines. You should not write any thing in the four dotted boxes provided against this question.

At this point, you may please recall the definition of a household as given in paragraph 10 of this booklet. Since a household may consist of persons related by blood or of unrelated persons or mix of both it is absolutely necessary to ask of every person about his mother tongue because the mother tongue of each member of a household need not necessarily be the same—these may be different persons in the household."

(c) Yes, Sir. These instructions have been repeatedly emphasised in the training class for strict compliance. Arrangements have been made for enquiring into specific complaint and the Census Act, 1948 provides for punishment against defaulters.

Pick-Pocketing Cases in Delhi

3132. SHRI CHIRANJI LAL SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that cases of pick pocketing are on the increase in Delhi; and

(b) if so, the steps taken or proposed to be taken to round up the pick-pockets and during them to book?

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS
(SHRI YOGENDRA MAKWANA) (a)
No, Sir. The cases of pick-pocketing are on the decline. Only 396 cases